

**Central Administrative Tribunal  
Madras Bench**

**MA 310/00346/2018 in OA 310/00501/2016**

**Dated Tuesday the 10<sup>th</sup> day of July Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Union of India  
Rep. by its Sr. Divisional  
Commercial Manager/Madurai  
Southern Railway  
Madurai 10 & Anr. .. Applicants in MA / Respondents in OA.

By Advocate **Mr. K. Vijayaraghavan**

**Vs.**

K. Shanmugavel .. Respondent in MA / Applicant in OA

By Advocate **M/s. Yogesh Kannadasan**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. This MA is filed seeking further extension of time for completion of the departmental proceedings which were directed to be concluded within six months from the date of receipt of copy of the order dated 04.09.2017 in OA 501/2016. As the authorities are yet to complete the enquiry within the time limit, an extension was sought by filing MA 201/2018 which was considered by this Tribunal on 12.04.2018 and two months extension of time was granted for compliance of the order of this Tribunal. However, the authorities have still failed to comply with the order and are now seeking another extension of two months for completion of disciplinary proceedings.

2. Learned counsel for the applicant in MA would submit that the delay has been caused by the request of the charged official himself and draws attention to the proceedings dated 31.05.2018 before the Inquiry Officer (Annexure A1) wherein it is recorded that charged official himself requested for an adjournment of the enquiry to a later date along with permission to examine one Malaithaimani, TIA(TN Section) and one Amalraj, TIA/HQ/MAS As Defence Assistants. Accordingly Inquiry Officer has adjourned enquiry to a future date.

3. I have considered the matter. The Inquiry Officer had adjourned the enquiry without any concern of limitation imposed by the Tribunal and without mentioning

a “specific future date” for examining the defence assistants. MA cannot, therefore, be entertained.

4. The authorities shall conclude the enquiry without further unnecessary delay. The OA applicant shall cooperate. MA is dismissed.

(R.Ramanujam)  
Member(A)  
10.07.2018

AS